

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
 SHAILA CLUBS AND RESORTS PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Shaila Clubs and Resorts Private Limited
2. Date of incorporation of corporate debtor	02/05/2005
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101PN2005PTC020668
5. Address of the registered office and principal office (if any) of corporate debtor	Kore Plaza, Behind Hotel Pai-Prakash, Vishrambag Sangli Maharashtra, India 416415
6. Insolvency commencement date in respect of corporate debtor	28.07.2023 (Order received on 29th July, 2023)
7. Estimated date of closure of insolvency resolution process	25.01.2024
8. Name and registration number of the insolvency professional acting as Interim resolution professional	Mr. Milind Kasodekar IBBI/IPA-002/IP-N00116/2017-18/10285
9. Address and e-mail of the interim resolution professional, as registered with the Board	KMDS & Associates, Company Secretaries 3rd Floor, Satyagiri Apartments 77, Vijayanagar Colony, 2147, Sadashiv Peth, Pune- 411030 Email: milind.kasodekar@kmdscs.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	KMDS & Associates, Company Secretaries 3rd Floor, Satyagiri Apartments 77, Vijayanagar Colony, 2147, Sadashiv Peth, Pune- 411030 Email: milind.kasodekar@kmdscs.com
11. Last date for submission of claims	12.08.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	---
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	---
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Weblink: http://www.ibbi.gov.in/home/downloads Physical Address: KMDS & Associates, Company Secretaries 3rd Floor, Satyagiri Apartments 77, Vijayanagar Colony, 2147, Sadashiv Peth, Pune- 411030

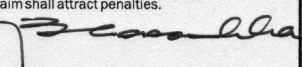
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shaila Clubs and Resorts Private Limited** on 28th July, 2023 (Order received on 29th July, 2023).

The creditors of **Shaila Clubs and Resorts Private Limited**, are hereby called upon to submit their claims with proof on or before 12th August 2023 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

MILIND KASODEKAR
 Interim Resolution professional
 IBBI/IPA-002/IP-N00116/2017-18/10285
 Date: 31st July, 2023
 Place: Pune



फॉर्म ए जाहीर उद्योगणा	
(भारतीय नादारी आणि दिवाळखोरीपणा मंडळ (कॉर्पोरेट व्यक्तीकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)	
शैला क्लब्स अॅण्ड रिसॉर्ट्स प्रायव्हेट लिमिटेडच्या धनकोचे लक्ष वेधण्याकरिता	
संबंधित तपशील	
१. कॉर्पोरेट ऋणकोचे नाव	शैला क्लब्स अॅण्ड रिसॉर्ट्स प्रायव्हेट लिमिटेड
२. कॉर्पोरेट ऋणकोच्या स्थापनेचा दिनांक	०२.०५.२००५
३. प्राधिकरण ज्या अंतर्गत कॉर्पोरेट ऋणकोची स्थापना/नोंदणीकरण झाले	कंपनी निबंधक - पुणे
४. कॉर्पोरेट ऋणकोचा कॉर्पोरेट ओळख क्र./मर्यादित दाखिल्व ओळख क्र.	U55101PN2005PTC020688
५. कॉर्पोरेट ऋणकोच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	कोरे प्लाझा, हॉटेल पै-प्रकाशाच्या मागे, विश्रामबाग, सांगली, महाराष्ट्र, भारत - ४१६४१५.
६. कॉर्पोरेट ऋणकोच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	२८.०७.२०२३ (आदेश दि. २९ जुलै, २०२३ रोजी प्राप्त)
७. दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा अंदाजित दिनांक	२५.०९.२०२४
८. अंतरिम ठराव व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	श्री. मिलिंद कासोडेकर IBBI/PA-002/IP-N00116/2017-18/10285
९. मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ईमेल	केएमडीएस अॅण्ड असोसिएट्स, कंपनी सचिव ३रा मजला, सत्यागिरी अपार्टमेंट्स ७७, विजयनगर कॉलनी, २१४७, सदाशिव पेठ, पुणे ४११०३०. ईमेल: milind.kasodekar@kmdscs.com
१०. अंतरिम ठराव व्यावसायिकासह पत्रव्यवहारकरिता वापरण्याचा पत्ता आणि ईमेल	केएमडीएस अॅण्ड असोसिएट्स, कंपनी सचिव ३रा मजला, सत्यागिरी अपार्टमेंट्स ७७, विजयनगर कॉलनी, २१४७, सदाशिव पेठ, पुणे ४११०३०. ईमेल: milind.kasodekar@kmdscs.com
११. दावे सादर करण्याचा अंतिम दिनांक	१२.०८.२०२३
१२. अंतरिम ठराव व्यावसायिकाद्वारे निश्चित केल्यानुसार, कलम २१ च्या उप-कलम (६अ) च्या खंड (ब) अन्वये धनकोचे वर्ग, जर असल्यास.	---
१३. वर्गामध्ये धनकोचा प्राधिकृत प्रतिनिधी म्हणून काम करण्याकरिता ठरविण्यात आलेल्या दिवाळखोरी व्यावसायिकाची नावे (प्रत्येक वर्गामध्ये तीन नावे)	---
१४. (अ) संबंधित अर्ज आणि (ब) अधिकृत प्रतिनिधीचा तपशील उपलब्ध असेल	वेबलिनक https://www.ibbi.gov.in/home/downloads भौतिक पत्ता: केएमडीएस अॅण्ड असोसिएट्स, कंपनी सचिव ३रा मजला, सत्यागिरी अपार्टमेंट्स ७७, विजयनगर कॉलनी, २१४७, सदाशिव पेठ, पुणे ४११०३०.

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण यांनी दिनांक २८ जुलै, २०२३ रोजी शैला क्लब्स अॅण्ड रिसॉर्ट्स प्रायव्हेट लिमिटेडची कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरु करण्याचे आदेश दिले आहेत. (आदेश दि. २९ जुलै, २०२३ रोजी प्राप्त)

शैला क्लब्स अॅण्ड रिसॉर्ट्स प्रायव्हेट लिमिटेडच्या धनकोंना याद्वारे अंतरिम ठराव व्यावसायिकाच्या नियुक्तीपासून रौदा दिवस म्हणजेच दि. १२ ऑगस्ट, २०२३ रोजी किंवा त्यापूर्वी त्यांचे दावे पुराव्यासह अंतरिम ठराव व्यावसायिक यांच्याकडे नोंद क्र. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.

आर्थिक धनको यांनी दाव्याबाबतचे त्यांचे पुराव्यासह तसेच फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको त्यांचे दाव्याबाबतचे पुरावे व्यक्तिः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात.

नोंद क्र. १२ समोर नमूद केल्यानुसार वर्गाशी संबंधित वित्तीय लेनदाराने, फॉर्म सीएमधील वर्गाचे अधिकृत प्रतिनिधी (वर्ग नमूद करावा) म्हणून काम पाहण्याकरिता नोंद क्र. १३ समोर नमूद तीन दिवाळखोरी व्यावसायिकांमधून अधिकृत प्रतिनिधी म्हणून त्यांची परसंती नमूद करावी.

दाव्याबाबतचे हुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

मिलिंद कासोडेकर
अंतरिम ठराव व्यावसायिक
IBBI/PA-002/IP-N00116/2017-18/10285
दिनांक: ३१ जुलै, २०२३
ठिकाण: पुणे

WESTERN RAILWAY - VADODARA DIVISION

OHE WORK IN CONNECTION WITH STATION DEVELOPMENT

Tenders for and on behalf of The President of India are invited by Divisional Railway Manager (Electrical Tr.D) Western Railway, Pratnagar, Vadodara-390 004 for the following works. **Sr. No.1: Tender No. EL/TrD/Tender/23-24/15 Name of Work: OHE work in connection with station development and other allied work in complete electrified territory of Vadodara division and construction of Foot Over Bridge at Chhayapuri Railway station. Approximate Cost of the work (In Rs.): ₹ 1,32,03,042/- Bid security (In Rs.): ₹ 2,16,000/- Cost of Tender document and Completion period: 12 months. Tender scheduled on: Tender closing date 25-08-2023 and time of closing at 15:00 hrs. on the same date. Web page particulars and notice for location where complete details can be seen & address of the office and clarification: Website @ www.reps.gov.in Divisional Railway Manager (Electrical Tr.D), Western Railway, Pratnagar, Vadodara-390 004.**

Follow us on [Twitter.com/WesternRly](https://twitter.com/WesternRly)

WESTERN RAILWAY - VADODARA DIVISION

REQUEST FOR PROPOSAL FOR PROVIDING PROJECT SUPERVISION SERVICES

Tenders for and on behalf of The President of India are invited by Divisional Railway Manager (Electrical Tr.D) Western Railway, Pratnagar, Vadodara-390 004 for the following works. **Sr. No.1: Tender No. EL/TrD/Tender/23-24/12 R Name of Work: Request for Proposal (RFP) for providing Project Supervision Services (PSS) at various Construction Sites/Sections in connection with the work of conversion of 25kV OHE system to 2.25kV OHE system in jurisdiction of Electrical Traction Distribution department of Western Railway (Mumbai Division - 410 TKM, Vadodara Division - 584 TKM, Ratlam Division - 86 TKM and Ahmedabad Division - 24 TKM) Approximate Cost of the work (In Rs.): ₹ 2,46,71,232/- Earnest money to be deposited (In Rs.): ₹ 2,73,400/- Cost of Tender documents and Completion period: 24 months. Tender scheduled on: Tender closing date 28-08-2023 and time of closing at 15:00 hrs. on the same date. Web page particulars and notice for location where complete details can be seen & address of the office and clarification: Website @ www.reps.gov.in Divisional Railway Manager (Electrical Tr.D), Western Railway, Pratnagar, Vadodara-390 004.**

Follow us on [Twitter.com/WesternRly](https://twitter.com/WesternRly)

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHAILA CLUBS AND RESORTS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Shaila Clubs and Resorts Private Limited
2. Date of incorporation of corporate debtor	02/05/2005
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Pune
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U55101PN2005PTC020668
5. Address of the registered office and principal office (if any) of corporate debtor	Kore Plaza, Behind Hotel Pai-Prakash, Vishrambag Sangli Maharashtra, India 416415
6. Insolvency commencement date in respect of corporate debtor	28.07.2023 (Order received on 29th July, 2023)
7. Estimated date of closure of insolvency resolution process	25.01.2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Milind Kasodekar IBB/I/PA-002/IP-N00116/2017-18/10285
9. Address and e-mail of the interim resolution professional, as registered with the Board	KMDS & Associates, Company Secretaries 3rd Floor, Satyaji Apartments 77, Vijayanagar Colony, 2147, Sadashiv Peth, Pune- 411030 Email: milind.kasodekar@kmds.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	KMDS & Associates, Company Secretaries 3rd Floor, Satyaji Apartments 77, Vijayanagar Colony, 2147, Sadashiv Peth, Pune- 411030 Email: milind.kasodekar@kmds.com
11. Last date for submission of claims	12.08.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Website: http://www.ibbi.gov.in/home/downloads Physical Address: KMDS & Associates, Company Secretaries 3rd Floor, Satyaji Apartments 77, Vijayanagar Colony, 2147, Sadashiv Peth, Pune- 411030

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shaila Clubs and Resorts Private Limited** on 28th July, 2023 (Order received on 29th July, 2023). The creditors of **Shaila Clubs and Resorts Private Limited**, are hereby called upon to submit their claims with proof on or before 12th August 2023 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

MILIND KASODEKAR
Interim Resolution Professional
IBBI/I/PA-002/IP-N00116/2017-18/10285
Date: 31st July, 2023
Place: Pune

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shaila Clubs and Resorts Private Limited** on 28th July, 2023 (Order received on 29th July, 2023). The creditors of **Shaila Clubs and Resorts Private Limited**, are hereby called upon to submit their claims with proof on or before 12th August 2023 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

MILIND KASODEKAR
Interim Resolution Professional
IBBI/I/PA-002/IP-N00116/2017-18/10285
Date: 31st July, 2023
Place: Pune

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shaila Clubs and Resorts Private Limited** on 28th July, 2023 (Order received on 29th July, 2023). The creditors of **Shaila Clubs and Resorts Private Limited**, are hereby called upon to submit their claims with proof on or before 12th August 2023 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

MILIND KASODEKAR
Interim Resolution Professional
IBBI/I/PA-002/IP-N00116/2017-18/10285
Date: 31st July, 2023
Place: Pune

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shaila Clubs and Resorts Private Limited** on 28th July, 2023 (Order received on 29th July, 2023). The creditors of **Shaila Clubs and Resorts Private Limited**, are hereby called upon to submit their claims with proof on or before 12th August 2023 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

MILIND KASODEKAR
Interim Resolution Professional
IBBI/I/PA-002/IP-N00116/2017-18/10285
Date: 31st July, 2023
Place: Pune

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shaila Clubs and Resorts Private Limited** on 28th July, 2023 (Order received on 29th July, 2023). The creditors of **Shaila Clubs and Resorts Private Limited**, are hereby called upon to submit their claims with proof on or before 12th August 2023 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

MILIND KASODEKAR
Interim Resolution Professional
IBBI/I/PA-002/IP-N00116/2017-18/10285
Date: 31st July, 2023
Place: Pune

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shaila Clubs and Resorts Private Limited** on 28th July, 2023 (Order received on 29th July, 2023). The creditors of **Shaila Clubs and Resorts Private Limited**, are hereby called upon to submit their claims with proof on or before 12th August 2023 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

MILIND KASODEKAR
Interim Resolution Professional
IBBI/I/PA-002/IP-N00116/2017-18/10285
Date: 31st July, 2023
Place: Pune

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shaila Clubs and Resorts Private Limited** on 28th July, 2023 (Order received on 29th July, 2023). The creditors of **Shaila Clubs and Resorts Private Limited**, are hereby called upon to submit their claims with proof on or before 12th August 2023 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

MILIND KASODEKAR
Interim Resolution Professional
IBBI/I/PA-002/IP-N00116/2017-18/10285
Date: 31st July, 2023
Place: Pune

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shaila Clubs and Resorts Private Limited** on 28th July, 2023 (Order received on 29th July, 2023). The creditors of **Shaila Clubs and Resorts Private Limited**, are hereby called upon to submit their claims with proof on or before 12th August 2023 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

MILIND KASODEKAR
Interim Resolution Professional
IBBI/I/PA-002/IP-N00116/2017-18/10285
Date: 31st July, 2023
Place: Pune

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shaila Clubs and Resorts Private Limited** on 28th July, 2023 (Order received on 29th July, 2023). The creditors of **Shaila Clubs and Resorts Private Limited**, are hereby called upon to submit their claims with proof on or before 12th August 2023 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

MILIND KASODEKAR
Interim Resolution Professional
IBBI/I/PA-002/IP-N00116/2017-18/10285
Date: 31st July, 2023
Place: Pune

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shaila Clubs and Resorts Private Limited** on 28th July, 2023 (Order received on 29th July, 2023). The creditors of **Shaila Clubs and Resorts Private Limited**, are hereby called upon to submit their claims with proof on or before 12th August 2023 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

MILIND KASODEKAR
Interim Resolution Professional
IBBI/I/PA-002/IP-N00116/2017-18/10285
Date: 31st July, 2023
Place: Pune

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shaila Clubs and Resorts Private Limited** on 28th July, 2023 (Order received on 29th July, 2023). The creditors of **Shaila Clubs and Resorts Private Limited**, are hereby called upon to submit their claims with proof on or before 12th August 2023 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

MILIND KASODEKAR
Interim Resolution Professional
IBBI/I/PA-002/IP-N00116/2017-18/10285
Date: 31st July, 2023
Place: Pune

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shaila Clubs and Resorts Private Limited** on 28th July, 2023 (Order received on 29th July, 2023). The creditors of **Shaila Clubs and Resorts Private Limited**, are hereby called upon to submit their claims with proof on or before 12th August 2023 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

MILIND KASODEKAR
Interim Resolution Professional
IBBI/I/PA-002/IP-N00116/2017-18/10285
Date: 31st July, 2023
Place: Pune

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shaila Clubs and Resorts Private Limited** on 28th July, 2023 (Order received on 29th July, 2023). The creditors of **Shaila Clubs and Resorts Private Limited**, are hereby called upon to submit their claims with proof on or before 12th August 2023 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

MILIND KASODEKAR
Interim Resolution Professional
IBBI/I/PA-002/IP-N00116/2017-18/10285
Date: 31st July, 2023
Place: Pune

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shaila Clubs and Resorts Private Limited** on 28th July, 2023 (Order received on 29th July, 2023). The creditors of **Shaila Clubs and Resorts Private Limited**, are hereby called upon to submit their claims with proof on or before 12th August 2023 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

MILIND KASODEKAR
Interim Resolution Professional
IBBI/I/PA-002/IP-N00116/2017-18/10285
Date: 31st July, 2023
Place: Pune

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shaila Clubs and Resorts Private Limited** on 28th July, 2023 (Order received on 29th July, 2023). The creditors of **Shaila Clubs and Resorts Private Limited**, are hereby called upon to submit their claims with proof on or before 12th August 2023 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

MILIND KASODEKAR
Interim Resolution Professional
IBBI/I/PA-002/IP-N00116/2017-18/10285
Date: 31st July, 2023
Place: Pune

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shaila Clubs and Resorts Private Limited** on 28th July, 2023 (Order received on 29th July, 2023). The creditors of **Shaila Clubs and Resorts Private Limited**, are hereby called upon to submit their claims with proof on or before 12th August 2023 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

MILIND KASODEKAR
Interim Resolution Professional
IBBI/I/PA-002/IP-N00116/2017-18/10285
Date: 31st July, 2023
Place: Pune

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shaila Clubs and Resorts Private Limited** on 28th July, 2023 (Order received on 29th July, 2023). The creditors of **Shaila Clubs and Resorts Private Limited**, are hereby called upon to submit their claims with proof on or before 12th August 2023 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

MILIND KASODEKAR
Interim Resolution Professional
IBBI/I/PA-002/IP-N00116/2017-18/10285
Date: 31st July, 2023
Place: Pune

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shaila Clubs and Resorts Private Limited** on 28th July, 2023 (Order received on 29th July, 2023). The creditors of **Shaila Clubs and Resorts Private Limited**, are hereby called upon to submit their claims with proof on or before 12th August 2023 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

SYMBOLIC POSSESSION NOTICE

ICICI Home Finance Registered office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051
Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059
Branch Office: 2nd floor, Kanale Plaza, 82 Railway Lines, Solapur-413001

Whereas
The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under Rule 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

Sr. No.	Name of the Borrower/ Co-borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Mahibooob Kadar Bagwan (Borrower), Najmin Mahibooob Bagwan (Co-Borrower), NHSHR00001268830.	Plot No.436 and 435 Tulshanti Nagar, Nr Veertapasvi Temple, Akalkot Road, Dist- Solapur Survey No.142 1 Solapur- 413005 Solapur Maharashtra 413005. Bounded By- North: Road, South: Plot No.434, East: Plot No.417 and 418, West: Road./ Date of Possession- 28-Jul-23	27-05-2022 Rs. 17,15,728/-	Solapur- B
2.	Mahibooob Kadar Bagwan (Borrower), Najmin Mahibooob Bagwan (Co-Borrower), LHSR00001329803.	Plot No.436 and 435 Tulshanti Nagar, Nr Veertapasvi Temple, Akalkot Road, Dist- Solapur Survey No.142 1 Solapur- 413005 Solapur Maharashtra 413005. Bounded By- North: Road, South: Plot No.434, East: Plot No.417 and 418, West: Road./ Date of Possession- 28-Jul-23	27-05-2022 Rs. 7,47,410/-	Solapur- B
3.	Gourabai Somshankar Arali (Borrower), Somshankar Virbasappa Arali (Co-Borrower), LHSR00001349271.	Na Mukti Nagar Vijapur Road Solapur Dist Solapur Old S No.329/2A New S No.116/2/A Solapur-413004, Bounded By- North: Plot No.30, South: Plot No.32, East: Plot No.26, West: Road./ Date of Possession- 28-Jul-23	08-09-2022 Rs. 29,90,057/-	Solapur- B
4.	Nazeeya Sattar Sayyad (Borrower), Sattar Sayyad (Co-Borrower), NHSHR00001251873.	Shop No.11 and Shop No.18 Ground Floor Taj Shopping Plaza Begam Peth Tal North Solapur Solapur Cts Survey No.5713 Solapur- 413007./ Date of Possession- 28-Jul-23	24-05-2022 Rs. 19,90,104/-	Solapur- B

The above-mentioned borrowers(s) guarantor(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : July 31, 2023
Place : Solapur

Authorized Officer
ICICI Home Finance Company Limited

For and on behalf of JAI HANUMAN S.R.A. CO-OP HSG. SOC. LTD.
Sd/-
Hon. Secretary

Place: Mumbai
Date: 31/07/2023

BRIHANMUMBAI MAHANAGARPALIKA

E-TENDER NOTICE

Tender Document No.	Bid no. 7200057261
Name of Organization	Municipal Corporation of Greater Mumbai
Subject	CMOS HD CAMERA with inbuilt Recording for surgery depart At K. B. Bhabha Hospital, Kurla (W)
Cost of Tender	Rs. 1200/- + 18.0% GST
Bid Security Deposit / EMD	Rs. 20000/-
Date of issue and sale of tender	31.07.2023 From 12.00 Hrs.
Last date & time for sale of tender & Receipt of Bid Security Deposit	08.08.2023 upto 15.00 Hrs.
Website	https://portal.mcgm.gov.in
Opening of Packet A	09.08.2023 after 15.00 Hrs.
Opening of Packet B	09.08.2023 after 15.10 Hrs.
Opening of Packet C	11.08.2023 after 15.00 Hrs.
Address for communication	Office of the :- Medical Superintendent, MCGM Khan Bahadur Bhabha Hospital, Kurla (W), Mumbai-400070
Venue for opening of bid	Online in Medical Superintendents office

The Tender document can be downloaded from the BMC' website (<https://portal.mcgm.gov.in>) under the tender section.

Sd/-
Medical Superintendent

PRO/1134/ADV/2023-24 Khan Bahadur Bhabha Hospital Kurla (W)

Let's together and make Mumbai Malaria free

OMKARA ASSETS RECONSTRUCTION PVT. LTD.

OMKARA ASSETS RECONSTRUCTION PVT. LTD.
CIN: U67100TZ2014PTC020363
Corporate Office: C-515, Kanakia Zillion, Junction of L.B.S. Road and C.S.T. Road, B.K.C. Annexe, Kurla (West), Mumbai 400 070
Email: jjgar.patel@omkaraarc.com | Mob.: +91 9987400988

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES

[Appendix -IV-A] [See proviso to rule 8 (6)]
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 20

PREPARATION UNDERWAY FOR AUG 1 VISIT

PM's day in city tomorrow: Temple visit to Metro lines inauguration

EXPRESSNEWS SERVICE
PUNE, JULY 30

PRIME MINISTER Narendra Modi will arrive in the city around 11 am on Tuesday, and will go on to perform puja at Dagdusheth Mandir.

At 11.45 am, the PM will be conferred the Lokmanya Tilak National Award. At 12.45 pm, he will flag off metro trains on two extended routes and inaugurate and lay the foundation stone of various development projects.

The inauguration of the two metro stretches is an important step towards realising the PM's vision to provide citizens with modern and environment-friendly mass rapid urban transport systems across the country, officials said. The design of some metro stations on the route draw inspiration from Chhatrapati Shivaji Maharaj. The metro stations — Chhatrapati Sambhaji Udyan and Deccan Gymkhana — are designed to resemble headgear worn by soldiers of Chhatrapati Shivaji Maharaj — also known as 'mavala pagadi'.

The Shivaji Nagar underground metro station has a distinctive design which reminds one of forts built by Chhatrapati Shivaji



Preparation underway at the SP College ground where PM Narendra Modi will be felicitated on August 1. Pavan Khengre

Maharaj. Another unique feature is that the Civil Court metro station is one of the deepest metro stations in the country, having the deepest point at 33.1 metres.

The station roof is made in such a manner that direct sunlight falls on the platform, officials said. The PM will also inaugurate the 'waste to energy plant' of Pimpri Chinchwad Municipal Corporation (PCMC).

Moving ahead towards the mission of achieving 'housing for all', the PM will handover more

than 1,280 houses built by PCMC under Pradhan Mantri Awas Yojana. He will also hand over more than 2,650 PMAY houses built by PMC. He will also lay the foundation stone of around 1,190 PMAY houses to be built by PCMC, and of over 6,400 houses built by Pune Metropolitan Region Development Authority.

The Lokmanya Tilak National Award, that will be conferred to the PM, was constituted by Tilak Smarak Mandir Trust in 1983, to honour the legacy of Lokmanya

THE TIMELINE

- 11 AM:** Darshan and puja at Dagdusheth Mandir.
- 11:45 AM:** Lokmanya Tilak National Award function.
- 12:45 PM:** Launch of new metro lines and various development projects.

(Source: PIB)

Tilak. The award is given to people who have worked for the progress and development of a nation, and whose contribution can only be looked upon as remarkable and extraordinary. It is presented every year on August 1, Lokmanya Tilak's death anniversary. The PM will become the 41st recipient of the award.

It has previously been presented to luminaries such as Dr Shankar Dayal Sharma, Pranab Mukherjee, Atal Bihari Vajpayee, Indira Gandhi, Dr Manmohan Singh, NR Narayana Murthy, Dr E Sreedharan among others.

Traffic cops tell commuters to avoid key roads

EXPRESSNEWS SERVICE
PUNE, JULY 30

THE PUNE traffic police have issued an advisory for commuters to avoid some arterial roads and key traffic junctions in the city, between 6 am and 3 pm on Tuesday, August 1. Traffic diversions and closures will be in place on these routes when Prime Minister Narendra Modi visits the city and will preside over several functions and inaugurate projects.

In a notification issued, Deputy Commissioner of Police (Traffic) Vijaykumar Magar, on Sunday, provided a list of roads and traffic junctions that citizens are advised to avoid between 6 am and 3 pm on August 1. The notification said that for the movement of vehicles of VIP and VVIP dignitaries in the city, several traffic diversions and closures will be in place.

It advises the commuter to avoid roads connecting to the fol-

lowing traffic junctions: Pune University Square, Simla Office Square, Sancheti Chowk, SG Barve Chowk, Budhwar Chowk, Sevasadan Chowk, Alka Chowk, Tilak Chowk, Jedhe Chowk, Sadalbaba Chowk, Golf Club Chowk. Citizens have been further advised to further avoid Sangamwadi Chowk, Fergusson College and Vimaltal Road. While a notification advises citizens to take alternate routes to avoid these roads and junctions, it does not provide the list of alternate routes.

According to the schedule released by the PMO, the PM will perform puja at Dagdusheth Mandir at around 11 am. At 11.45 am, he will be conferred the Lokmanya Tilak National Award.

At 12:45 pm, he will flag off metro trains and inaugurate and lay the foundation stone of development projects. He will also inaugurate the waste to energy plant built by the Pimpri-Chinchwad Municipal Corporation.

'Corners that promise peace in family homes': Gallery exhibits artist Shrikant Kolhe's works

DIPANITANATH
PUNE, JULY 30

UNDER ITS sloping roofs, Vesavar Art Gallery in Pune seems to have cut windows in its white walls to look into other homes. Such is the immediate impression of its latest exhibition 'Life Corner', in which late artist Shrikant Kolhe sheds light on how family members in a house find their own space — nooks, corners or even holes — to be by themselves.

Curated by the gallery, Kolhe's works mostly focus on a single table with a chair, lit by a hanging lamp and crowded with books. Dominating the scene in many works is his trademark Rubik's Cube, a metaphor for the individual quest to arrange elements in their lives to create an uninterrupted pattern of colours.

In his concept note, the artist had said that 'Life Corner' was a project that evolved over the years. "At the core, it is about that corner, the special place where one spends most of his time thinking, reminiscing or whiling away time. A special place in a room or a house where you are at peace with yourself. That is 'Life Corner' to me — stark and real," he had written.

Based in Hyderabad, Kolhe passed away in 2016 due to kidney failure. He was 51.

Vedanti Kolhe, his wife, says, "Most people cannot afford a different study room. People make a corner of their own. It is a 'peace corner'. It was the same for us, through all the years that we changed houses. But his nature was not to work only at his fixed



In his concept note, the artist had said that 'Life Corner' was a project that evolved over the years. Express

corner. He could sit anywhere and work."

Kolhe's own corner had a table, though the light source was a wall lamp or a table lamp "because pendant lights — his signature in works — are not readily available".

The play of light and darkness that Kolhe had perfected was the result of careful layering, meditative concentration, and humour. The stairs that zig-zag some works could point to higher ideals or plain ambition. Look closely at the works in the Khursee series, and one will find a book titled 'Kissa Khursee Ka'.

"I firmly believe that only black and white can do justice to this theme as it captures light-play in its true sense... The light puts a spotlight on 'Life Corner' and elevated objects in its vicinity — crumpled newspaper, pens, functional furniture made of wood, steps, stairways, and arches — giving the whole feel of a gothic living space," the artist had written.

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHAILA CLUBS AND RESORTS PRIVATE LIMITED

RELEVANT PARTICULARS

- Name of corporate debtor: Shaila Clubs and Resorts Private Limited
- Date of incorporation of corporate debtor: 02/05/2005
- Authority under which corporate debtor is incorporated / registered: Registrar of Companies- Pune
- Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U55101PN2005PTC020668
- Address of the registered office and principal office (if any) of corporate debtor: Kore Plaza, Behind Haveli Poo Prakash, Veshrambag Sangli Maharashtra, India 416415
- Insolvency commencement date in respect of corporate debtor: 28.07.2023 (Order received on 29th July, 2023)
- Estimated date of closure of insolvency resolution process: 25.01.2024
- Name and registration number of the insolvency professional acting as interim resolution professional: Mr. Milind Kasodekar IBSBI/IPA-002/IP-ND0116/2017-18/10285
- Address and e-mail of the interim resolution professional, as registered with the Board: KMDS & Associates, Company Secretaries 3rd Floor, Satyagri Apartments 77, Vijayanagar Colony, 2147, Sadashiv Path, Pune- 411030 Email: milind.kasodekar@kmdbca.com
- Address and e-mail to be used for correspondence with the interim resolution professional: KMDS & Associates, Company Secretaries 3rd Floor, Satyagri Apartments 77, Vijayanagar Colony, 2147, Sadashiv Path, Pune- 411030 Email: milind.kasodekar@kmdbca.com
- Last date for submission of claims: 12.08.2023
- Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: ---
- Names of insolvency professionals identified to act as Authorised Representative of creditors in a class (Three names for each class): ---
- (a) Relevant Forms and (b) Details of Authorized Representatives are available at: Weblink: <http://www.ibbi.gov.in/home/downloads> Physical Address: KMDS & Associates, Company Secretaries 3rd Floor, Satyagri Apartments 77, Vijayanagar Colony, 2147, Sadashiv Path, Pune- 411030

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shaila Clubs and Resorts Private Limited** on 28th July, 2023 (Order received on 29th July, 2023). The creditors of **Shaila Clubs and Resorts Private Limited**, are hereby called upon to submit their claims with proof on or before 12th August 2023 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

MILIND KASODEKAR
Interim Resolution Professional
IBSBI/IPA-002/IP-ND0116/2017-18/10285
Date: 31st July, 2023
Place: Pune

Notice Inviting Expression of Interest
(RIL/E&P/EOI/2023/02)
(Under International Competitive Bidding)
For KG-DWN-98/3 (KG-D6) Block

Reliance is India's largest private sector company, with a consolidated revenue of ₹ 976,524 crore (\$118.8 billion) and net profit of ₹ 74,088 crore (\$9.0 billion) for the year ended March 31, 2023. Reliance's activities span hydrocarbon exploration and production, petroleum refining and marketing, petrochemicals, advanced materials and composites, renewables (solar and hydrogen), retail and digital services. Currently ranking 104th, Reliance is the largest private sector company from India to feature in Fortune's Global 500 list of 'World's Largest Companies' for 2022.

Reliance Industries Limited (RIL), as Operator, on behalf of itself & its co-venturer BP Exploration (Alpha) Limited invites Expression of Interest (EOI) from reputed and experienced Contractors for Design and Supply of steel tube umbilicals including technical support during installation and commissioning for KG-DWN-98/3 (KG-D6) Block.

Interested Vendors are requested to visit our website www.ril.com (eB2B) For Suppliers > E&P Notice for EOI for further details on the above and submit their EOI through e-mail on devoresponse.eandp@ril.com, on or before 21 August 2023. Subject of the mail should mention "RIL/E&P/EOI/2023/02". For documents size beyond 10 MB, Vendors should request RIL through e-mail to provide FTP link for uploading EOI documents.

Address for Communication
Chief – Supply Chain Management,
Reliance Industries Limited, Petroleum Business (E&P),
Reliance Corporate Park (RCP),
Building No 11, 'A' Wing, Second Floor,
Thane-Belapur Road, Gansoli, Navi Mumbai - 400 701, India.
Email: devoresponse.eandp@ril.com
CIN: L17110MH1973PLC019786

Reliance Industries Limited
Growth is Life

PUBLIC NOTICE

NOTICE is hereby given to the public at large that we are investigating the title of the owners ("collectively, **Owners**") listed in the **Schedule** hereunder written, to their respective share in the agricultural lands situate, lying and being at Village Mohari within the Registration Sub-District of Taluka Jamkhed, District Ahmednagar, Maharashtra ("**Lands**") more particularly described in the **Schedule** hereunder written.

All or any person/entity including an individual, a Hindu Undivided Family, a company, bank(s), financial institution(s), non-banking financial institution(s), a firm, an association of persons or a body of individuals whether incorporated or not, lenders and/or creditors, having any share, right, title, benefit, interest, claim, objection and/or demand in respect of the Lands or any part thereof by way of sale, exchange, assignment, mortgage, charge, gift, lease, sub-lease, trust, inheritance, occupation, FSI, possession, tenancy, sub-tenancy, leave and license, lien, maintenance, bequest, succession, right of way, litigation, decree or order of any Court of Law or Tribunal or otherwise of any nature whatsoever howsoever to or upon the Lands or any part/s thereof are hereby requested to inform the same in writing along with supporting documents to the undersigned at Cyril Amarchand Mangaldas, Peninsula Chambers, Peninsula Corporate Park, Ganpatrao Kadam Marg Lower Parel, Mumbai 400 013 India, within a period of 10 (Ten) days from the date of the publication of this notice, failing which, the claim, demand or objection, if any, of such person or persons shall be considered to have been waived and/or abandoned and the right, title and interest of Owners in respect of the Lands shall be deemed to be clear and marketable, free from such claims, demands and encumbrances of any nature whatsoever.

Please mark your envelope with subscription **JM-Kharda**.

SCHEDULE

Sr. No.	Description of Lands	Name of Owners
1.	All that piece and parcel of land or ground bearing Gat No. 193 , situate, lying and being at Village Mohari within the Registration Sub-District of Taluka Jamkhed, District Ahmednagar, Maharashtra	Minakshi Navnath Gopalghare Tryambak Nandram Gopalghare Ramdas Shiwaji Gite Shiwaji Haribhau Gite Venunath Haribhau Gite
2.	All that piece and parcel of land or ground bearing Gat No. 215 , situate, lying and being at Village Mohari within the Registration Sub-District of Taluka Jamkhed, District Ahmednagar, Maharashtra	Rohit Navnath Gopalghare Tryambak Nandram Gopalghare Ramdas Shiwaji Gite Shiwaji Haribhau Gite Venunath Haribhau Gite
3.	All that piece and parcel of land or ground bearing Gat No. 216 , situate, lying and being at Village Mohari within the Registration Sub-District of Taluka Jamkhed, District Ahmednagar, Maharashtra	Rohit Navnath Gopalghare Pruthiraj Navnath Gopalghare Tryambak Nandram Gopalghare Shiwaji Haribhau Gite Venunath Haribhau Gite

For Cyril Amarchand Mangaldas, Sd/-
Ms. Jinal Mehta
Partner

Date: July 31, 2023

MAHARASHTRA POLLUTION CONTROL BOARD

NOTICE FOR ENVIRONMENTAL PUBLIC HEARING

M/s. Loknete Balasaheb Desai Sahakari Sakhar Karkhana Ltd has submitted a proposal for their Proposed Establishment of 90 KLPD Molasses (B&C Heavy/Sugarcane Syrup Based Distillery with 3 MW Electricity Generation, unit to be located at Gat No. 133/1/B, 133/2/B, 134, 135/3/B, 135/5, 149/1, 149/3, 151, 160/12, 160/18, 160/3, 160/7, 132, 133/1/A, 149/2, 160/11, 160/2, 160/4, 160/9, 131/1, 3, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, A/P-Daulatnagar, Marali Village, Tal-Patan, Dist-Satara Maharashtra. A Public hearing is proposed to be conducted from environmental angle about this project. All persons including bonafide residents, environmental groups and others located in surrounding area of the project site can participate in the Environmental Public Hearing.

Suggestions, views, comments, objections of the public, can be filed at the following address in writing & also on e-mail of srosatara@mpcb.gov.in within 30 days from the date of publication of this Notice.

1. Regional Office, M.P.C. Board, Jog Centre, 3rd floor, Pune - Mumbai Rd., Wakadewadi, Pune 411 003
2. Sub-Regional Office, M.P.C. Board, Administrative Building, 2nd Floor, Behind S.T.Stand, Satara - 415001

Oral and written suggestions can also be presented during the public hearing to be conducted at:

Venue : M/s. Loknete Balasaheb Desai Sahakari Sakhar Karkhana Ltd, A/P-Daulatnagar, Marali Village, Tal-Patan, Dist-Satara Maharashtra.
Date & Time of Public Hearing : Thursday, 31/08/2023 at 11.00 AM

Copies of the Executive Summary containing the salient features of the Projects, both in English and Marathi and other information / documents are made available in the following offices:

- District Collector's Office, Satara.
- District Industries Centre, Satara.
- Zilha Parishad Office, Satara.
- Regional Office, M. P. C. Board, Jog Centre, 3rd Floor, Wakadewadi, Pune.
- Zonal Office, West central Zone, Department Of Environment, Forest & Climate Change, Govt. Of Maharashtra New Secretial Building, Ground floor, East Wing, Civil Line Nagpur
- Head Office, M.P.C. Board, Kalpataru Point, 3rd & 4th Floor, Sion(E), Mumbai.
- Department Of Environment & Climate change, Govt. Of Maharashtra, 15th Floor, Madam Kama Road Mantralaya, Mumbai
- Sub Regional Officer, M.P.C. Board, Administrative Building, 2nd Floor, Behind S.T.Stand, Satara.
- Tahasildar Patan, Tahasil Office, Patan, Tal -Patan, Dist - Satara.
- Gampanchayat Marali, Tal -Patan, Dist - Satara.

Concerned persons will be provided access to the Executive Summary of the Projects during office hours at the above-mentioned places.

Sd-
Sub-Regional Officer,
M.P.C. Board, Satara
Administrative Building 2nd Floor,
Behind S.T.Stand, Satara - 415 001.



Pune city police personnel in Shivajinagar on Sunday ahead of PM Narendra Modi's visit. Pavan Khengre

Central Rly gears up to prevent service disruption on Pune-Mumbai route

SHUBHAM TIGGA
PUNE, JULY 30

AMIDST THE ongoing rainfall in the state and reports of landslides in hilly areas, the Central Railway (CR) is on alert to deal with incidences of landslides and is taking pre-emptive measures to avoid boulder falls in the treacherous Bhor Ghat on Pune-Mumbai section, which often disrupt train traffic.

Railway officials said several preventive measures were undertaken before the start of monsoon and a close watch is being kept to prevent a major incident in areas that are particularly susceptible to landslides, hill slips and boulder falls. In 2019, the damage caused to the train tracks, tunnels and other railway infrastructure due to landslides was so heavy that it had affected train operations between the two cities for 14 days.

Over the last week, two major landslides occurred on Pune-Mumbai Expressway near Adoshi in Raigad. Although these incidents did not affect train traffic, continuous rainfall has mobilised authorities to keep a close watch in the area.

As per officials, works like the desilting of drains, cleaning of cul-



A close watch is being kept to prevent major accidents in areas that are particularly susceptible to landslides, hill slips, and boulder falls, say officials. Express file

verts, trimming of trees, muck removal and several other measures have already been taken as preventive care. The CR has marked a total of 24 vulnerable locations in Mumbai division and 25 vulnerable locations in Pune division.

Railway spokesperson Shivraj Mananspur said, "To prevent damages in the railway network in the ghats, we are taking precautionary measures. We are ready with 300 metres of boulder netting, 40 metres of Canadian fencing and 160 tonnes of stabilisation of ghat sections in susceptible areas of the bank section. The control room is monitoring the area round the clock through CCTVs and with constant updates."

Officials of Pune Division said areas with 25 vulnerable tracks, stretches and bridges have been identified and are being monitored. Of these 25, six are flood-prone areas, 14 are cutting areas and five are bridge areas.

According to the Divisional Commercial Manager (DCM) Ramdas Bhise, Pune Division, "28 patrolmen and 71 stationary watchmen have been deployed in these areas. As many as 21,900 km of yard drain, 77.75 km of track

drain, 19.85 km of catchwater drain and 538 bridges have been cleaned."

He said that most of the susceptible locations along Pune-Mumbai route belong to the Mumbai Division. "Along other places, Panchganga bridge between Rukadi (RKD) and Gud Market (GRMT) in the Miraj-Kolhapur section is an extremely vulnerable location. Water discharge from Radhanagari dam in case of heavy rainfall disrupts the railway line," he said.

Manish Kumar Singh, Senior Divisional Engineer, said that Pune division has a 24-hour patrolling system in three shifts with an interval of 8 hours and gets updates from Indian Meteorological Department (IMD) after every four hours.

"There are disaster management cells in every division which usually work post cycle. Only in the case of heavy cyclonic warnings does Railways engage with the National Disaster Response Force (NDRF) before inspection. Reservoirs, dams and lakes should be inspected pre-monsoon in collaboration with the state irrigation department. This joint inspection is called Works and Tanks Affecting Railways (RAW, RAT)," he added.

SALUTE THE SOLDIER

COL VASANTH V AHOK CHAKRA (POSTHUMOUS)
25 Mar 1967 - 31 Jul 2007

In fond memory of our gallant Commanding Officer who made the supreme sacrifice in service of the nation at Uri (J&K) on this day. You will forever remain in our hearts.

Col Atul Gokhale, CO and All Ranks of 9 MARATHA LI (NASHAK NAUVU), ASHOK CHAKRA BATTALION.

LNK SHASHIKANT BACHHAV SHAURYA CHAKRA (POSTHUMOUS)
01 Jun 1979 - 31 Jul 2007

In fond remembrance of our valiant soldier who laid down his life in the line of duty at Uri (J&K) on this day. We salute you and pledge never to let your sacrifice go in vain.

Col Atul Gokhale, CO and All Ranks of 9 MARATHA LI (NASHAK NAUVU), ASHOK CHAKRA BATTALION.

Puppies stuck in tar drum rescued after hour-long op

Pune: Two puppies stuck inside a drum containing tar were rescued by the personnel of Pune Fire Brigade on Saturday morning. Animal rescue experts and local citizens helped in the intricate effort that lasted for over an hour. The Pune Fire brigade control room received a call around 10.15 am on Saturday about two puppies stuck in a tin drum half-filled with tar. It was locals who found the drum in a horizontal position on a hillock behind a residential building in Parge Nagar area of Kondhwa.

A team from the Kondhwa fire station was deployed and help was solicited from volunteers who belonged to a group of animal rescuers in Pune. Fire brigade officials said that by the time they reached the spot, the locals had brought the drum down from the hillock in a tractor. The puppies were stuck in the thick, viscous tar and the drum was open from one side. The fire brigade team used a circular saw machine to cut the upper part of the drum. Firefighter Ravi Bartakke, who was part of the effort, said, "We used small tools and oil to gradually and gently extricate the puppies from the tar. It took more than an hour for us to free them from the viscous mass. Animal rescue experts were guiding and helping us throughout the effort. The puppies were then handed over to the animal rescuers."

Anand Adul of Wild Animals and Snakes Protection Society, the group whose volunteers were part of the effort, said, "The two puppies were rescued unharmed. We have sent them to an organisation that has expert veterinarians and treats rescued animals. We have been told they are in good health." Firefighters often attend calls for rescuing birds, domestic and stray animals. **ENS**

FULL REPORT ON www.indianexpress.com

फॉर्म ए जाहीर उद्घोषणा (भारतीय नादारी आणि दिवाळखोरीपणा मंडळ (कॉर्पोरेट व्यक्तींकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)	
शैला क्लब्स अॅण्ड रिसॉर्ट्स प्रायव्हेट लिमिटेडच्या धनकोचे लक्ष वेधण्याकरिता संबंधित तपशील	
१. कॉर्पोरेट ऋणकोचे नाव	शैला क्लब्स अॅण्ड रिसॉर्ट्स प्रायव्हेट लिमिटेड
२. कॉर्पोरेट ऋणकोच्या स्थापनेचा दिनांक	०२.०५.२००५
३. प्राधिकरण ज्या अंतर्गत कॉर्पोरेट ऋणकोची स्थापना/नोंदणीकरण झाले	कंपनी निबंधक - पुणे
४. कॉर्पोरेट ऋणकोचा कॉर्पोरेट ओळख क्र./मर्यादित दायित्व ओळख क्र.	U55101PN2005PTC020668
५. कॉर्पोरेट ऋणकोच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	कोरे प्लाझा, हॉटेल पै-प्रकाशव्या मार्गे, विश्रामबाग, सांगली, महाराष्ट्र, भारत - ४१६४१५.
६. कॉर्पोरेट ऋणकोच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	२८.०७.२०२३ (आदेश दि. २९ जुलै, २०२३ रोजी प्राप्त)
७. दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा अंदाजित दिनांक	२५.०९.२०२४
८. अंतरिम ठराव व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	श्री. मिलिंद कासोडेकर IBBI/IPA-002/IP-N00116/2017-18/10285
९. मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ईमेल	केएमडीएस अॅण्ड असोसिएट्स, कंपनी सचिव ३रा मजला, सत्यागिरी अपार्टमेंट्स ७७, विजयनगर कॉलनी, २१४७, सदाशिव पेठ, पुणे ४११०३०. ईमेल: milind.kasodekar@kmdscs.com
१०. अंतरिम ठराव व्यावसायिकासह पत्रव्यवहाराकरिता वापरावयाचा पत्ता आणि ईमेल	केएमडीएस अॅण्ड असोसिएट्स, कंपनी सचिव ३रा मजला, सत्यागिरी अपार्टमेंट्स ७७, विजयनगर कॉलनी, २१४७, सदाशिव पेठ, पुणे ४११०३०. ईमेल: milind.kasodekar@kmdscs.com
११. दावे सादर करण्याचा अंतिम दिनांक	१२.०८.२०२३
१२. अंतरिम ठराव व्यावसायिकाद्वारे निश्चित केलेल्यानुसार, कलम २१ च्या उप-कलम (६अ) च्या खंड (ब) अन्वये धनकोचे वर्ग, जर असल्यास.	---
१३. वर्गामध्ये धनकोचा प्राधिकृत प्रतिनिधी म्हणून काम करण्याकरिता ठरविण्यात आलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गामध्ये तीन नावे)	---
१४. (अ) संबंधित अर्ज आणि (ब) अधिकृत प्रतिनिधीचा तपशील उपलब्ध असेल	वेबलिंग https://www.ibbi.gov.in/home/downloads भौतिक पत्ता: केएमडीएस अॅण्ड असोसिएट्स, कंपनी सचिव ३रा मजला, सत्यागिरी अपार्टमेंट्स ७७, विजयनगर कॉलनी, २१४७, सदाशिव पेठ, पुणे ४११०३०.

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायधिकरण यांनी दिनांक २८ जुलै, २०२३ रोजी शैला क्लब्स अॅण्ड रिसॉर्ट्स प्रायव्हेट लिमिटेडची कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरु करण्याचे आदेश दिले आहेत. (आदेश दि. २९ जुलै, २०२३ रोजी प्राप्त)

शैला क्लब्स अॅण्ड रिसॉर्ट्स प्रायव्हेट लिमिटेडच्या धनकोंना याद्वारे अंतरिम ठराव व्यावसायिकाच्या नियुक्तीपासून चौदा दिवस म्हणजेच दि. १२ ऑगस्ट, २०२३ रोजी किंवा त्यापूर्वी त्यांचे दावे पुराव्यासह अंतरिम ठराव व्यावसायिक यांच्याकडे नोंद क्र. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.

अधिकृत धनको यांनी दाव्याबाबतचे त्यांचे पुराव्यासहित दावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात.

नोंद क्र. १२ समोर नमूद केलेल्यानुसार वर्गशी संबंधित वित्तीय लेनदाराने, फॉर्म सीएमडीएल वर्गाचे अधिकृत प्रतिनिधी (वर्ग नमूद करावा) म्हणून काम पाहण्याकरिता नोंद क्र. १३ समोर नमूद तीन दिवाळखोरी व्यावसायिकांमधून अधिकृत प्रतिनिधी म्हणून त्यांची पसंती नमूद करावी.

दाव्याबाबतचे कुठरीवे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

मिलिंद कासोडेकर
अंतरिम ठराव व्यावसायिक
IBBI/IPA-002/IP-N00116/2017-18/10285
दिनांक: २९ जुलै, २०२३
ठिकाण: पुणे